

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2886/2017

New Delhi, this the 24th day of August, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Jugan Singh,
S/o Sh. Mahaveer Singh,
R/o VPO Bairasar Chhota,
Teh. Rajgarh Churu, Rajasthan,
Aged about 33 years,
Group 'C'
Inspector, Central Tax & Customs

... Applicant

(By Advocate: Sh. Ajesh Luthra)

Versus

1. Union of India,
Through its Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
2. The Chairman,
Ministry of Finance,
Department of Revenue,
Central Board of Excise and Customs,
North Block, New Delhi-110001.
3. The Chief Commissioner,
Central Tax and Customs,
Delhi Zone, CR Building,
IP Estate, New Delhi-110109.
4. Commissioner of Customs,
Central Excise & Service Tax,
Hyderabad-I Commissionerate,
Lal Bahadur Stadium Road, Basheerbagh,
Hyderabad-500004. ... Respondents

(By Advocate: Sh. Gyanendra Singh)

ORDER (ORAL)**Hon'ble Mr. Shekhar Agarwal, Member (A)**

Heard learned counsel for the applicant, Sh. Ajesh Luthra and Sh. Gyanendra Singh, who has appeared for the respondents on advance notice.

2. The applicant is seeking Inter Commissionerate transfer to Delhi Zone from Hyderabad. He submitted a representation to the respondents on 04.06.2015. His request was forwarded with approval by Chief Commissioner, Customs, Central Excise and Service Tax, Hyderabad Zone to Chief Commissioner, Central Excise and Service Tax, Delhi Zone on 19.10.2015. However, the Chief Commissioner, Delhi Zone is yet to decide the representation of the applicant. The applicant is seeking direction to Chief Commissioner, Delhi Zone to decide his representation in a time bound manner.

3. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without going into the merits of the case with a direction to the respondents to decide the aforesaid representation of the applicant, in case it has not already been decided, by means of a reasoned and speaking order within a period of sixty days from the date of receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

/ns/

(Shekhar Agarwal)
Member (A)